

**BENCH-I**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. No.535/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh  
Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 03<sup>rd</sup> November 2017, 10.30 A.M**

Name of the Company		Sanjiv Kejariwal -Versus- Silver Arts Manufacturing Pvt.Ltd. & Ors.	
Under Section		241/242	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

- 1) Mr. Sishir Chowdhury  
2) Mr. Rishab Banerjee  
3) Mr. Saurabh Mitra  
4) Mr. S.G. Mukherjee  
5) Mr. Rahul Singh  
6) Attorney De  
7) Mr. Sankarson
- Adv for  
Respondent  
Adv for  
Respondent NO. 2.

Rahul  
3/11/17

De  
3/11/17

**ORDER**

Ld. Counsel for the petitioner and the respondents are present.

Petitioner has not served copy of the petition on the respondents.

Ld. Counsel for the respondents has pointed out that envelope was sent containing only forwarding letter but copy of the petition was not served. So he made a request that petitioner may be directed to serve the copy of the petition. Today the Ld. Counsel for the petitioner served the copy of the petition to the respondents in Court.



Reply may be filed within 10 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List on 07/12/2017.



(Jinan K.R.)  
Member (J)



(Vijai Pratap Singh)  
Member (J)